

Sixteenth Lok Sabha

an>

Title: Regarding release of White Paper on implementation of provisions of Andhra Pradesh Reorganisation Act.

SHRI JAYADEV GALLA (GUNTUR): The Andhra Pradesh Reorganisation Act is a sacrosanct document of Parliament and it mandates the Government of India to implement various provisions of the Act. The Act was notified nearly half-a-decade ago, but till now not even a single provision has totally been fulfilled, be it with regard to helping in constructing new capital Amaravati or establishing educational institutions or AIIMS or Revenue Deficit or setting up of steel plant or establishing new Railway Zone or division of assets and liabilities between AP and Telangana and the list goes on.

The people of AP and MPs from AP have been requesting and demanding to release sufficient funds so that provisions of the Act are implemented in a time-bound manner. But, Government of India neither giving minute details of what it has done so far nor releasing sufficient funds to complete various projects. Instead, Government of India, its Ministers and other leaders are giving misleading statements which confuse the people of AP and even the MPs are caught unawares as to what Government of India has done so far.

There is also discrepancy between what Government of Andhra Pradesh is asking for and what Government of India is willing to give with regard to Revenue Deficit, financial assistance to new capital, etc.

In view of the above and to make things clear once and for all, I urge the Government of India to release White Paper on implementation of provisions of AP Reorganisation Act and also what Government of India has done with regard to assurances given on the floor of Parliament by none other than Prime Minister.

